

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International Applicant/petitioner
v.
M/s. Soho Infrastructure Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 08.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:


| | |
|--------------------|--------------------------------|
| For the Petitioner | Mr. Nilanjan Chatterjee, Adv. |
| For the OC | Mr. Geetesh Meena, Adv. |
| For the Apex | Mr. Mrinal Harsh Vardhan, Adv. |
| For the RP | Ms. Srishti Badhwar, Adv. |

ORDER

For the counsel, appearing on behalf of the corporate debtor having stated that the RP namely Mr. Pankaj Jain passed away on 06.09.2020, at request of the counsel appearing on behalf of RP and corporate debtor Mr. Vijay Kumar having registration No. IBBI/IPA-002/IP-N00652/2018-2019/12020 email id.- vk_hv@yahoo.co.in is hereby appointed as RP under Section 22 of the Insolvency & Bankruptcy Code to forthwith take the charge of the corporate debtor.

List on 17.09.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)